

Central Administrative Tribunal
Principal Bench

17

O.A. No. 2412 of 1997

New Delhi, dated this the 10th March, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Mrs. Madhu Bala,
W/o Shri S.S. Dahiya,
R/o V-23A 2nd Floor,
Rajouri Garden,
New Delhi-110027. Applicant

(By Advocate: None for applicant)

Versus

1. Union of India through the Secretary (Edu.), Dte. of Education, Old Secretariat, Delhi.
2. Director, Dte. of Education, Delhi.
3. Dy. Director of Education, Dist. West, Karampura, New Moti Nagar, New Delhi. Respondents

(By Advocate: Shri Surat Singh)

ORDER (Oral)

By Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Applicant impugns respondents order dated 29.9.95 and seeks transfer to a place nearer to her residence. She also seeks certification of her attendance w.e.f. 18.10.95 to 31.1.96 and release of salary with penal interest from December, 1996 till date.

2. None appeared on behalf of applicant even on the second call when the case was called out. None appeared on her behalf even on the earlier date i.e. 19.2.99 also. Shri Surat Singh has appeared for respondents and has been heard.

3. From the impugned order dated 29.9.95 (Ann. A-11) it appears that applicant has been transferred to Baljit Nagar. Respondents' counsel Shri Surat Singh states that respondents will consider transferring applicant to a place nearer to her residence in accordance with Government's policy on the subject.

4. In so far certification of applicant's attendance w.e.f. 18.10.95 to 31.1.96 is concerned Shri Surat Singh states that respondents will examine the same and pass the appropriate orders in this regard within three months from the date of receipt of a copy of this order.

5. In so far as the release of leave salary from December, 1996 is concerned, Shri Surat Singh has handed over across the Bar, a letter dated 21.11.97 from the Principal, GGMS, Baljit Nagar, a copy of which is taken on record, in which it has been stated that no salary is due to her from his school except for the period 18.10.95 to 31.1.96 for which applicant's leave case has to be settled.

6. After the decision is taken regarding the certificates of the aforesaid period respondents should pass appropriate orders regarding applicant's claim for salary for the period 18.10.95 to 31.1.96.

19
/ 3 /

7. This O.A. stands disposed of
accordingly. No costs.

Adige
(S. R. Adige)
Vice Chairman (A)

/GK/